

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 77 .....

Applicant (s) ... Bankanithi Chompa ..... Respondent (s) ... Learned Q. Advocates .....

Advocate for Applicant (s) ... M/s. B. Mansingh ..... Advocate for Respondent (s) ...  
A. K. Jena

**NOTES OF THE REGISTRY**

P.O/D.D. for Rs.50/- filed  
or Registration please.

App  
19/2  
A.O

Defects removed.

For orders re: registration  
2 applicns.

May be registered

SP

Phy  
19/2

19/2/2002

Registrar

**ORDERS OF THE TRIBUNAL**

**REGISTER**

19/2/2002  
Registrar

1. ORDER DATED 20-2-2002.

Heard Mr. B. Mansingh, learned counsel for the Applicant and Mr. A. K. Bose, learned Senior Standing Counsel on whom a copy of the petition has been served on the question of admission.

Applicant, an EDBP M was dismissed from service on 31.3.2000 (Annexure-4). Aggrieved by the same he proceeded to file a Departmental Appeal (Annexure-5). However, before the Appellate Authority could pass orders, the applicant has been <sup>out of</sup> let off by the Criminal jurisdiction. On this basis he has filed a further representation (Annexure-7). The aforesaid representation together with the

20A-77102

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Admission & Intention  
- copy served on tsc.

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free copy of  
the order dt-20-2022  
given to the  
counsel.

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S.O

Departmental appeal earlier filed by him are both pending. Learned counsel appearing on behalf of applicant makes a prayer that a direction be issued to the Appellate Authority to pass orders on his departmental appeal and the representation expeditiously.

We have considered the submissions made by him and dispose of the present original Application with a direction to the Appellate Authority, Respondent No. 2 herein, to dispose of the departmental appeal/representation, if pending, expeditiously and in any event within a period of three months from the date of receipt of a copy of this order.

The Original Application is disposed of in the aforesaid terms. No costs.

Yohau

(MANORANJAN MOHANTY)  
MEMBER(JUDICIAL)

S.A.T. RIZVI  
(S.A.T. RIZVI)  
MEMBER(ADMN.)

Free copy of  
the order with  
a copy issued  
to all responde  
by post -

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